

Annexure-3																	
Name of the Corporate Debtor : GIGEO CONSTRUCTION COMPANY PRIVATE LIMITED (UNDER CIRP)																	
Date of commencement of CIRP: 04.06.2024																	
List of Creditors as on : 29.07.2024																	
Sl. No.	Name of Creditor	Details of claim		Amount of claim admitted	Details of claim admitted				Whether related party?	% of voting share in CoC	Amount of contingent claim	Amount of any Manual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Details of Security Held	Secured financial creditors (other than financial creditors belonging to any class of creditors)	Remarks, if any
		Date of receipt	Amount claimed		Nature of claim	Amount covered by security interest	Amount covered by guarantee										
	Omikara Assets Reconstruction Private Limited	18-06-2024	1,57,19,68,627	1,57,19,68,627	Secured financial creditors (other than financial creditors belonging to any class of creditors)	-	-	NO	100%	-	-	-	-	A) All that piece and parcel of land situated on land bearing project called "Kilise Lane" situated on land plots bearing Khara No. 317, S, No. 3116, S, No. 3111 (P) and S, No. 3112 (P) collectively measuring approx. 2921 Sq. Mtrs. and located in Mouza - Stabid, Nagpur along with proportionate undivided owner's share in land and any present or future unsold construction thereon. B) All that piece and parcel of unsold units belonging to the Mortgage/Borrower No.1 situated in project called "Parusai Mall" situated on land plots bearing Khara No.311, No. 3111 (P) and S, No. 3112 (P) collectively measuring approx. 6911.98 sq. mtrs and located in Mouza - Stabid, Nagpur along with proportionate undivided share in land and any present or future unsold construction thereon, together with easement, appurtenances, ingress, egress, pathways, accesses, things attached thereon, other ancillary and incidental rights thereon, together with present and future constructions thereon. C) All that piece and parcel of land bearing Khara No.21/L measuring 1.82 Hectar, House No.62, Ward No.3, T. S. No.73, Class I, Mouza - Dhuli, Tah. Nagpur, (Rural) & Dist. Nagpur, along with present and future unsold construction thereon. D) All that piece and parcel of land bearing Khara No.21/2 measuring 1.82 Hectar, House No.64, Ward No.3, T. S. No.73, Class I, Mouza - Dhuli, Tah. Nagpur, (Rural) & Dist. Nagpur, along with present and future unsold construction thereon. E) All that piece and parcel of the Residential Apartment 902, measuring 227.75 Sq. Mtrs (Super Built-up Area) of 3000 Sq. Ft. 9th Floor, in the building known as "Kamal Palace" together with 5.30% undivided proportionate share and interest in the land bearing Plot No.36, City Survey No. 998, Ward No.72, Mouza - Landra, Farmland layout, Ramnagesh, Tah. & Dist. Nagpur. F) All that piece and parcel of the Residential Apartment 802, measuring 227.75 Sq. Mtrs (Super Built-up Area) of 3000 Sq. Ft. 8th Floor, House No.44/A/802, in the building known as "Kamal Palace" together with 5.30% undivided proportionate share and interest in the land bearing Plot No.36, City Survey No. 998, Ward No.72, Mouza - Landra, Farmland layout, Ramnagesh, Tah. & Dist. Nagpur.	a) The amount claimed has been Provisionally Admitted by the Interim Resolution Professional based on the documents submitted by the financial creditor. b) Claim amount provisionally admitted by the Interim Resolution Professional is subject to further verification, after receiving the requisite data and documents as requested from FC		
TOTAL			1,57,19,68,627	1,57,19,68,627													

Secured financial creditors (other than financial creditors belonging to any class of creditors)